

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOKSABHA

UNSTARRED QUESTION NO 1836

TO BE ANSWERED ON 28.11.2019

RENEWABLE POWER PRODUCERS

1836. SHRI ANUBHAV MOHANTY

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government is aware of the fact that the renewable energy has contributed only a tenth of the electricity generated in 2018-19;
- (b) whether as per the Central Electricity Authority, distribution companies across India owed approximately Rs.10,000 crore to the renewable power producers;
- (c) whether the Government has addressed this issue, if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government proposes to incentivise the renewable power producers, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (I/C) FOR NEW & RENEWABLE ENERGY, POWER and MoS for SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI R. K. SINGH)

(a) A total of 126.75 billion units (BU) of electricity were generated through various renewable energy sources in the country which is around 9.21% of the total electricity generated from all sources i.e. 1376.08 BU during the year 2018-19.

(b) & (c) Yes Sir. Various DISCOMs of states namely Andhra Pradesh, Tamil Nadu, Telangana, Karnataka, Madhya Pradesh, Rajasthan and Maharashtra have outstanding dues to renewable energy generators (Wind and Solar). In some cases payments have not been made to renewable energy generators for over one year.

Noting delayed payments to power generators (including Renewable Power) in many states, the Ministry of Power (MoP), vide its Order No. 23/22/2019-R&R dated 28.06.2019 and subsequent corrigendum / clarifications dated 17.7.2019 and 23.7.2019, has issued directions for opening and maintaining of adequate Letters of Credit (LC) as payment security mechanism where the provisions are there to do so in power purchase agreements (PPA) by the distribution licensees.

The above order has directed load despatch centres to implement the existing LC provision of PPA strictly and restrict the regulated entity from procuring power from the power exchanges and Short Term Open Access (STOA). MNRE, vide its letter No. 336/19/2017-Wind-Part (I) dated 06.09.2019 requested Power System Operation Corporation (POSOCO) to issue necessary directions to RLDCs/SLDCs as per MoPs order dated 28.06.2019.

(d) The steps taken by the Government to incentivize renewable energy sector in the country inter alia, include the following:-

- Announcement of a target of installing 175 GW of renewable energy capacity by the year, 2022;
- Permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route.
- Waiver of Inter-State Transmission System (ISTS) charges and losses for inter-state sale of solar and wind power for projects to be commissioned up to December, 2022.
- Notification of standard bidding guidelines to enable distribution licensee to procure solar and wind power at competitive rates in cost effective manner.
- Declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2022.
- Implementation of Green Energy Corridor project to facilitate grid integration of large scale renewable energy capacity addition.
- Launching of New Schemes, such as, PM-KUSUM, solar rooftop phase II, 12000 MW CPSU scheme Phase II.
